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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010334712026**

\+ ARB.P. 1242/2026 & I.A. 19726/2026

M/S SHRI ADINATH FABRICS .....Petitioner

Through: Mr. Puneet Kumar, Mr. Vipul Kumar, Advs.

versus

BAJAJ GENERAL INSURANCE LIMITED AND ANR .....Respondents

Through: Mr. Kumar Shashank, Ms. Srishty Kaul, Mr. V.K. Anand, Mr. Kartik Mittal, Ms. Anisha, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 04.11.2026

1. Cost is not deposited. Learned Counsel appearing on behalf of the Petitioner submits that he will deposit the cost during the course of the day.

2. Learned Counsel for the Petitioner has waived right to file rejoinder.

3. At this stage, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition with liberty to file it again after making proper party.

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:05.11.2026 17:06:39

4. Leave and liberty as aforesaid is granted.

5. The present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

NOVEMBER 4, 2026/at

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:05.11.2026 17:06:39